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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

O.A. No. 444/93

Dt. of order: 27.7.93

Nathu Ram Meena

: Applicant

Vs.

Union of India & Ors. : Respondents

Mr. Prahlad Singh : Counsel for applicant

CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. P.P. Srivastava, Member (Adm.).

PER HON'BLE MR. JUSTICE D.L. MEHTA, Vice Chairman.

The grievance of the applicant is that he filed a complaint against the respondent No.4, Superintending Engineer, Ministry of Surface Transport on 17.6.93 and on account of the said complaint he has been transferred. It will not be out of place to mention here that Ministry of Surface Transport has passed the order No.95/93 (F.No.A-22015/5/92/E.II/Pt dated 16.7.93 and under the orders of the Ministry, the applicant has been transferred by the Superintending Engineer (Mechanical). From the perusal of the file, it seems that the matter was under consideration since 1992 because the original file might have been started in 1992. Apart from that we are not inclined to interfere in/transfer orders. We hereby direct the respondent No.2, Director General (Roads Development) New Delhi, to enquire into the complaints dated 17.6.93 and if the complaint is found true, he should take necessary action according to law against the delinquent officer. In such circumstances, he should also consider sympathetically the case of the applicant for retransferring him to Jaipur. The O.A. stands disposed of accordingly.

  
(P.P. Srivastava)  
Member (Adm.)

  
(D.L. Mehta)  
Vice Chairman.